

**SECTION IIB  
IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NOS. 8783 OF  
2015 AND 1808 OF 2016**

**WITH  
PRAYER FOR INTERIM RELIEF**

**WITH  
CRIMINAL MISCELLANEOUS PETITION NO. 3994 OF 2016**  
(Application for permission to place on record additional documents)

RAJDEEP SINGH & ANR. ETC. ...PETITIONERS  
VERSUS  
MANVEEN KAUR ETC. ...RESPONDENTS

**OFFICE REPORT**

**Special Leave Petition (Crl.) No. 8783 of 2015**

The matter above mentioned were listed before the Hon'ble Court on 30.06.2016 when the Hon'ble Court was pleased to pass the following order:

"Heard learned counsel for the parties.

The amount of Rs.9,80,000/-, so deposited by the counsel for the petitioner, be invested in an interest earning Fixed Deposit in any Nationalized Bank initially for a period of six months.

In the meantime, Stay granted vide order dated 16.12.2015 will not stand in the way for making payment towards maintenance allowance as ordered by the High Court.

Learned counsel appearing for both the parties agree to settle the matter amicably.

In view of the same, the matter is referred to the Supreme Court Mediation Centre. The parties are directed to approach the Mediator, Supreme Court Mediation Centre on Wednesday, the 20<sup>th</sup> July, 2016 at 11.00 a.m.

The Mediator is directed to explore the possibility of an amicable settlement between the parties and send a Report to this Court as early as possible, preferably, within a period of two weeks.

List after receipt of the Report of Mediator."

As directed above, the amount of Rs. 9,80,000/- deposited by the Counsel for the Petitioners has been invested in interest bearing Fixed Deposit for the period of six months and the same is due to mature on 13.01.2017.

The Co-ordinator, Supreme Court Mediation Centre vide letter dated 09.08.2016 has forwarded its Report dated 06.08.2016 stating therein that the parties could not arrive at an amicable settlement. Hence, the mediation is unsuccessful. (Copy of mediation report has been included in the Paper Books).

The instant matter is an after notice matter and Mr. Jagjit Singh Chhabra, Advocate has filed vakalatnama/appearance and counter affidavit on behalf of the sole respondent. Copy of the counter affidavit has been included in the Paper Books.

**Special Leave Petition (Crl.) No. 1808 of 2016**

The matter above mentioned was listed before the Hon'ble Court on 29.02.2016 when the Hon'ble Court was pleased to pass the following order:

**"Delay condoned.  
Issue notice.  
Tag with SLP (Crl.) No. 8783 of 2015."**

Accordingly Show Cause Notice was issued to both the respondents who are represented through Mr. T.L. Garg, Advocate.

Service is complete in both the matters.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 25th day of October, 2016.

**ASSISTANT REGISTRAR**

**Copy to:**

**Mr. T.L. Garg, Advocate  
Mr. Jagjit Singh Chhabra, Advocate**

**ASSISTANT REGISTRAR**